

**CIRCULAR**

The Hon'ble Supreme Court of India while disposing of the case in the ***State of Uttar Pradesh and others Vs. Association of the Retired Supreme Court and High Court Judges at Allahabad and others (2024 SCC OnLine SC 14)*** has laid down Standard Operating Procedure (SOP) regarding the personal appearance of Government Officials in all Court proceedings including the High Courts and other Courts. Further, while laying down procedure prior to directing personal presence, at para 2.2, it has been directed that the invitation link for VC appearance and viewing, as the case may be, must be sent by the Registry of the Court to the given mobile no(s)/email id(s) by SMS/email/Whatsapp of the concerned official at least one day before the scheduled hearing.

Hence, as directed, the officials of all concerned branches are instructed to follow the above said direction of the Hon'ble Supreme Court of India and further the officials are directed to collect the email IDs, mobile numbers of the officials concerned and to maintain a Directory in this regard.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

Sd/-  
**REGISTRAR (JUDICIAL)**

To:

1. The P.A. to Hon'ble The Chief Justice

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2. The Registrar General/ Registrar (Vigilance)/ Registrar (Recruitment) / Registrar (Administration)/ Registrar (Infra & Maintenance) / Registrar (Protocol & Hospitality) / Registrar (Computers).
3. The Additional Registrar General/ Additional Registrar (Judicial), High Court of Karnataka at Dharwad and Kalaburagi Benches, for information.
4. The Central Project Co-Ordinator (CPC), with a request to web-host the Notification,
5. The Director, Karnataka Judicial Academy, Bengaluru
6. All the Joint Registrars/Deputy Registrars/Assistant Registrars.
7. All the Section Officers for circulation amongst the staff working in their Branch.
8. All the Private Secretaries to Hon'ble Judges.
9. All the Court Officers / Assistant Court Officers.
10. Office Copy.